

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRISH FASHIONS BRANDS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Krish Fashions Brands Private Limited
2.	Date of incorporation of corporate debtor	12.12.2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Debtor	U74994KA2017PTC108612
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 109/1 Katha 109, 4 th Cross Road 3 rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka – 560076
6.	Insolvency commencement date in respect of corporate debtor	16.01.2026 (Copy of order uploaded on the website of NCLT on 19.01.2026)
7.	Estimated date of closure of insolvency resolution process	14.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: T Narayana Swamy IBBI Regn. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Shubhadeepa, 7 th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024 Email: tnswanvubi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: "VK Commerce", # 8, 3rd Floor, 3rd Main Road, Opp. Rajajinagar IT Park, KSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka - 560010 Email: cip.krishfashions@gmail.com
11.	Last date for submission of claims	February 02, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable


Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s. Krish Fashions Brands Private Limited** on **16.01.2026** (Copy of order uploaded on the website of NCLT on 19.01.2026).

The creditors of Krish Fashions Brands Private Limited are hereby called upon to submit their claims with proof on or before **02.02.2026**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.


T Narayana Swamy
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427

Date: January 21, 2026
Place: Bengaluru



Registered Office: 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001. www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower's have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower's has/have failed to repay his/her dues, we are constrained to conduct an auction of pledged gold items/articles on **20 February 2026 between 11:00 AM - 3:00 PM (Time)** at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink - https://gold.samil.in)

HONNALI-25660001104584/SHAHAPUR-25660001123207

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/- Manager AU Small Finance Bank Limited

NOTICE TATA ELXSI LIMITED

REGISTERED OFFICE: ITPB Road, Whitefield, Bengaluru Karnataka 560048

NOTICE is hereby given that the certificate of the undermentioned securities of the company have been lost. The holder of the securities has applied to the company to issue a duplicate certificate. Any person who has claim in respect of the said securities should lodge the claim with the company at its registered office within 15 days from this date, else the company will proceed to issue duplicate certificate without further intimation.

Name of holder	Kind of securities	number of securities	distinctive numbers
Sumil Mittal	Shares of face value 10	200	202265931-202269030 31399378-31399477

Place: Jaipur, Rajasthan
Date: 21.01.2026

Sumil Mittal
(Name of the holder)

CORPORATE BRIEFS

SBI Foundation launches 'Gram Seva' CSR programme in Gadwal



SBI Foundation, the CSR arm of the State Bank of India, on Wednesday inaugurated its rural development initiative, SBI Gram Seva, at Peddapothulapadu village in Manopad Block of Jogulamba Gadwal district. The programme was launched in the presence of Dr Mallu Ravi, Member of Parliament, Nagarkurnool; Vijayudu, MLA, Alampur; B M Santosh, IAS, Collector and District Magistrate, Jogulamba Gadwal; S Radhakrishnan, Chief General Manager, SBI Hyderabad Circle; Swapan Dhar, Managing Director and Chief Executive Officer, SBI Foundation; and Lt Gen Hari Prasad (Retd), Managing Trustee, Bhavishya Bharat. Implemented in partnership with Bhavishya Bharat, the project aims at holistic socio-economic empowerment of rural communities through integrated development interventions. As part of the inauguration, two project vehicles, Shalihotra Express for mobile veterinary services and Swachhta Saathi for waste management services, were flagged off. Digital education facilities including smart classrooms, computer and science laboratories were inaugurated at the Government High School, Chinnipadu. A fully equipped youth training centre, named after Col Bikkumalla Santosh Babu (MVC), was also inaugurated to provide free skill and personality development training to local youth. Other initiatives under the programme include installation of solar streetlights and repair of government schools and Anganwadis.

Bharat Steel to shape global dialogue on the future of steel



As India prepares to host Bharat Steel 2026, the country is emerging as a key platform for global dialogue on the future of steelmaking. The two-day summit in New Delhi will bring together policymakers, industry leaders, technology pioneers and investors to deliberate on critical challenges facing the sector, including building resilient supply chains, fostering innovation-led growth and accelerating the transition to low-emission steel production.

Prime Minister Narendra Modi has consistently highlighted steel as the backbone of modern economies, noting its central role in infrastructure development, manufacturing and national growth. Linking the sector's expansion to India's aspiration of becoming a USD 5 trillion economy, the Prime Minister's vision forms the cornerstone of the Bharat Steel summit, which aims to chart a global roadmap at a time of economic uncertainty and increasing focus on sustainability and net-zero commitments.

India's leadership in the sector is underpinned by ambitious capacity targets of 300 million tonnes by 2030 and 500 million tonnes by 2047. To achieve these goals, the country is prioritising innovation, digitalisation and sustainable practices. Green steel initiatives, advanced manufacturing technologies and policy measures such as the Production Linked Incentive scheme for speciality steel are expected to be major themes of discussion.

With participation from over 700 global delegates, the summit will reinforce India's commitment to a secure, competitive and future-ready steel ecosystem, aligned with the broader vision of Viksit Bharat 2047.

Over 270 job opportunities through Job Mela in Amaravati

Over 270 job opportunities will be offered through a Job Mela to be conducted on January 23, 2026, from 10.00 a.m. onwards at the APCRDA Skill Hub Centre, Thullur, under the aegis of the Andhra Pradesh Government's Department of Skill Development and Training, with support from APCRDA.

Leading construction and infrastructure companies such as RVR Construction, NCC Limited, MVR Construction, BSR Infratech India Limited, L&T Construction and BSCPL Infrastructure Limited will participate. Interviews will be held for multiple technical, supervisory and skilled trade roles across construction, engineering, safety and accounts functions.

Candidates aged between 19 and 45 years, who have completed SSC, Intermediate, ITI, Diploma, B.Tech, Degree or Postgraduate qualifications, including freshers and experienced professionals, are eligible. Selected candidates will receive a minimum salary of Rs 15,000 per month, with additional benefits for select roles.

Interested candidates may register on the Naipunyam portal or contact the APCRDA facilitator for details.

Can Fin Homes posts 25% rise in Q3 net profit



Can Fin Homes Limited recorded a robust financial performance for the quarter ended December 31, 2025, with net profit rising 25 per cent to Rs 265 crore, compared to Rs 212 crore in the corresponding quarter of the previous year. Profit before tax increased 27 per cent to Rs 341 crore, reflecting healthy operational momentum. The company's loan assets grew 10 per cent year-on-year to Rs 40,693 crore, driven largely by steady growth in housing loans, which constitute 73 per cent of the overall loan book. Net interest margin improved to 4.14 per cent, while return on assets stood at 2.55 per cent and return on equity at 18.80 per cent. Can Fin Homes also maintained a strong liquidity position, with a liquidity coverage ratio of 332.60 per cent, well above regulatory requirements, underscoring its balance sheet strength and prudent risk management.

indianexpress.com

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SOUTH WESTERN RAILWAY

The undersigned, on behalf of the President of India, invites E-Tenders for the following works:

Open Notice No.: BE-29-2025-26-07-22

Sl#	Description of work	Approx. Value
1	Zonal contract for electrical works under SSE/P/Yesvanipur jurisdiction.	Rs. 41.79.506/-

Open Notice No.: BE-29-2025-26-07-26

Sl#	Description of work	Approx. Value
2	Zonal contract for electrical works under SSE/P/Bengaluru Cantonment jurisdiction.	Rs. 33.53.330/-

Open Notice No.: BE-29-2025-26-07-27

Sl#	Description of work	Approx. Value
3	Zonal contract for electrical works under SSE/P/PRRS jurisdiction.	Rs. 32.00.351/-

Last date for submission of bids: **Upto 15:00 Hrs. on 06.02.2026**

For details log on: www.irps.gov.in

Senior Divisional Electrical Engineer/General/Bengaluru
PUBIS2/AAMO/PBB/SWR/2025-26

Download the UTS Mobile App from Google Play Store for ease of booking of unreserved tickets

Form No. URC 2

Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bangalore that 3M Global Technology Center LLP an LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The Principal objects of the company are to undertake the business of software development, Information Technology / enabled services and business support services.
- A copy of the draft memorandum of association and articles of association of the proposed company may be inspected at the registered office at 11th Floor, HUB-4 Building-9, Survey No. 236/6/1/1, Karle Town Centre, SEZ, Nagavara, Venkateshapura, Bangalore, Karnataka, India, 560045.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6/7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company/LLP at its registered office.

Dated this Wednesday of January 21, 2026

(a) 3M South Asia Manufacturing Private Limited by Rajiv Gupta (DPIN: 08672176)

(b) 3M International Group B.V. by Dakshesh Chandresh Pandit (DPIN: 10568626)

Form No. INC.26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for Shifting of registered office of the Company from the State of Karnataka to the State of Maharashtra

Before the Regional Director, South East Region, Hyderabad (In The Matter of Section 13(4) of The Companies Act, 2013) and

In the matter of M/s. Lattice Semiconductor (India) Private Limited (CIN: U72200KA2012FT067283 having its Registered Office at Flat No. 802, Block D, Keerthi Royal Palms, Beratana Agrahara, Electronics City, Bangalore South, Karnataka, India - 560100)

.....Applicant Company

Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 15th December 2025 to enable the Applicant Company to shift its Registered Office from 'the State of Karnataka to the State of Maharashtra'

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, South East Region at 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattianaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana, India, email id: rd.ser@mca.gov.in within 14 (fourteen) days of the date of publication of this notice with a copy to the Applicant Company with a copy of the applicant Company at its registered office at the address mentioned below:

Flat No. 802, Block D, Keerthi Royal Palms, Beratana Agrahara, Electronics City, Bangalore South, Karnataka, India - 560100.

Email: india-governance@latticesemi.com

For and on behalf of the Board of Directors
Lattice Semiconductor (India) Private Limited
Syed Khaja Jaffer Hussain Chishty
Director
DIN: 08032181
Date: 21st January 2026
Place: Bangalore

FORM A PUBLIC ANNOUNCEMENT

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FOR THE ATTENTION OF THE CREDITORS OF KRISH FASHIONS BRANDS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Krish Fashions Brands Private Limited
2. Date of incorporation of corporate debtor	12.12.2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994KA2017PTC106612
5. Address of the registered office and principal office (if any) of corporate debtor	No. 109/1 Kotha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka - 560078
6. Insolvency commencement date in respect of corporate debtor	16.01.2026 (Copy of order uploaded on the website of NCLT on 19.01.2026)
7. Estimated date of closure of insolvency resolution process	31.07.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: T Narayana Swamy IBBI Regn. No.: IBB/IPA/002/IP/NO1078/2020-2021/13427
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwari Nagar, Hebbal Kempapura, Bangalore North, Near Shaikhi Ganapathi Temple, Bangalore, Karnataka - 560024 Email: tnswamyub@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: "VK Commerce", # 8, 3rd Floor, 3rd Main Road, Opp. Rajajinagar IT Park, HSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka - 560010 Email: ajay.krishfashions@gmail.com February 02, 2026
11. Last date for submission of claims	February 02, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, (ascertained by the interim resolution professional)	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. **Krish Fashions Brands Private Limited** on **16.01.2026** (Copy of order uploaded on the website of NCLT on 19.01.2026).

The creditors of **Krish Fashions Brands Private Limited** are hereby called upon to submit their claims with proof on or before **02.02.2026**, to the interim resolution professional at the address mentioned against entry No. 10.

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Submission of false or misleading proofs of claim shall attract penalties.

Date: January 21, 2026
Place: Bengaluru

T Narayana Swamy
Interim Resolution Professional
Reg. No.: IBB/IPA/002/IP/NO1078/2020-2021/13427

